

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency)No. 1372 of 2019

IN THE MATTER OF:

Sharad Gupta

.....Appellant

Vs.

Central Bank of India & Anr.

.....Respondents

Present :

**For Appellant: Mr. Praveen Mahajan, Ms. Ruchi Mahajan, Vrushali
Maindad, Vriteessoni, Advocates**

For Respondents: Mr. Ravinder K.Rawat, Advocate for R-2

O R D E R

06.12.2019 - There is nothing on record to suggest that the property in question pursuant to notification were issued belong to the Appellant or any Director. In this background, we are not inclined to entertain the appeal u/s 61(1) of the Insolvency & Bankruptcy Code, 2016 ('I&B' Code, for short) against the impugned order dated 25th September, 2019, at the instance of Appellant / Promoter, who is not an aggrieved person. The appeal is dismissed. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

ss/gc